

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANJANA STRONG DOORS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ANJANA STRONG DOORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21.05.2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20212DL2011PTC219568
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. office : Plot no. 63, Ground floor, Kishen Kunj Extn. Part -1, Near Bank Enclave, Laxmi Nagar, Delhi-110092 Branch 1: 301, Phase-1 Ecotec, 3 Shani Mandir Greater Noida-201306 (UP) Branch 2: E-184, Sector-63, Noida -201009 (UP) Branch 3: H-38, Sector -12, Pratap Vihar, near Santosh Media, Ghaziabad-201009 (UP)
6.	Insolvency commencement date in respect of corporate debtor	13.12.2019 (Intimation of order received to IRP on 15.01.2020)
7.	Estimated date of closure of insolvency resolution process	10.06.2020 (180 days from date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Kumar Gupta Reg no. IBBI/IPA-003/IP-N00010/2016-17/10072
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email: amaashokgupt@gmail.com Reg. address: LD-46, Pitampura, Delhi-110034
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304, D.R Chambers, 12/56, Desh Bandhu Gupta Road, Karol Bagh, New Delhi-110005 EMAIL ID : CIRP.ANJANA@GMAIL.COM
11.	Last date for submission of claims	29.01.2020 (From the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Download applicable form from https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ANJANA STRONG DOORS PRIVATE LIMITED** on 13.12.2019. The creditors of **ANJANA STRONG DOORS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 29.01.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 16.01.2020
Place : New Delhi



Ashok Kumar Gupta
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Reg no. IBBI/IPA-003/IP-N00010/2016-17/10072